

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 15th day of March, 2004.

Original Application No. 239 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Baijnath Pal S/o Late Gopal Pal  
R/o EWS-44, IV Phase, Rapti Nagar, Gorakhpur.  
Posted as Khalasi Helper, Staff No. 08/08065,  
D.L.W., Varanasi.

.....Applicant

Counsel for the applicant :- Sri B.K. Tripathi

V E R S U S

1. Union of India through the General Manager, DLW, Varanasi.
2. The Dy. CCMT, D.L.W., Varanasi.
3. Assistant Works Manager/CRP & Disciplinary Authority,  
D.L.W., Varanasi.
4. Senior Section Engineer/CRP, DLW, Varanasi.

.....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

Against the order of removal the applicant has preferred a departmental appeal and the relief claimed herein is that the respondent No. 1 be directed to expedite/decide the departmental appeal bearing letter/case No. W.P/D.A/2000/602 filed by the applicant. It is submitted by the learned counsel for the applicant that the personal hearing was given to the applicant on 12.11.2001 but till date the appeal has not been decided.

2. Having heard counsel for the parties we dispose of the O.A at the admission stage itself without inviting the CA with a direction to the Appellate Authority that appeal preferred by the applicant against the order of removal dated 16.10.2000 be considered and disposed of in accordance with law within a period of two months from the date of communication of this order. It is further clarified that in case the appeal has already been disposed of, the Appellate Authority shall communicate the <sup>decision</sup> same to the applicant.

/Anand/

*P.S.*  
Member- A.

*R.S.*  
Vice-Chairman.